

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Advance Hearing Schedule for the month of February, 2019

Date, Day and Time	S. No.	Petition No.	Petitioner	Subject in brief
1 .2. 2019 Friday From 10:00 AM Onwards		Public Hearing		Draft Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for the tariff period from 1.4.2019 to 31.3.2024 (At Scope Complex, Core 8, 7, Lodhi Road, New Delhi- 110003)
4.2.2019 Monday At 2.30 P.M. Miscellaneous Petitions	1.	374/MP/2018	GUVNL	Petition under Section 79 (1)(b) of the Electricity Act, 2003 read with Article 18.1 of the Power Purchase Agreements (PPAs) dated 6.2.2007 and 2.2.2007 under 1000 MW Bid-1 and 1000 MW Bid-2 respectively, executed between Gujarat Urja Vikas Nigam Limited and Adani Power (Mundra) Limited for approval of amendments to the PPAs by way of Supplemental PPAs.
5.2.2019		-do-	-do-	-do-
6.2.2019 Wednesday At 10.30 A.M. Miscellaneous Petitions	1.	24/MP/2019	CGPL	Petition under Section 79 (1)(b) of the Electricity Act, 2003 read with Article 18.1 of Power Purchase Agreement dated 22.4.2007 for implementation of the Recommendations issued by the High-Power Committee vide its Report dated 3.10.2018, as ratified by the Policy Decision of the Government of Gujarat issued by Government Resolution dated 1.12.2018.
	2.	249/GT/2016	TUL	Petition for determination of tariff of 1200 MW Teesta III Hydro Electric Project Sikkim(Listed of hearing on 7.8.2018)
	3.	43/GT/2018	NHPC	Petition for approval of tariff of Kishanganga Hydro Electric Projects (330 MW) for the period 31.1.2018 to 31.3.2019) .
	4.	149/GT/2018	NEEPCO	Petition for approval of tariff of PARE Hydro Electric Power Plant (PHEP) (2x55 (110 MW) for the period from COD to 31.3.2019;
	5.	276/GT/2018	JIPL	Petition for determination of tariff of 2x600 MW Coal Based Power Project at Village-Derang, District-Angul, Odisha for the period commencing from 12.2.2015 for the control period of 2014-19.
	6.	306/GT/2018	NTPC	Petition for approval of tariff for Lara STPS (2 x 800 MW) from anticipated COD of U#1(i.e.30.9.2018 to 31.3.2019)
	7.	279/GT/2018	NHPC	Petition for determination of final tariff for the period 11.10.2013 to 31.3.2014 in respect of Uri-II Power Station.
	8.	280/GT/2018	NHPC	Petition for determination of final tariff in respect of Teesta Low Dam-III Power Station for the period 1.4.2013 to 31.3.2014.
	9.	281/GT/2018	NHPC	Petition for determination of final tariff for the period 29.6.2010 to 31.3.2014 in respect of Sewa-II Power Station
	10.	282/GT/2018	NHPC	Petition for determination of final tariff for the period 30.6.2012 to 31.3.2014 in respect of Chamera-III Power Station.
	11.	308/GT/2018	NHPC	Petition for determination of final tariff for the period 2014-19 in respect of Uri-II Power Station.
	12.	320/GT/2018	NHPC	Petition for determination of final tariff for the period 2014-19 in respect of Teesta Low Dam-III Power Station
	13.	321/GT/2018	NHPC	Petition for determination of final tariff for the period 2014-19 in respect of Chamera-III Power Station.
	14.	322/GT/2018	NHPC	Petition for determination of final tariff for the period 2014-19 in respect of Sewa-II Power Station.
	15.	354/GT/2018	NHPC	Petition for determination of tariff in respect of Teesta Low Dam Power station, Stage-IV for the period from 11.3.2016 (COD of first unit) to 31.3.2019.
7.2.2019 Thursday At 10.30 A.M. Miscellaneous Petitions	1.	393/MP/2018	JSW	Petition under Section 79(1)(f) of the Electricity Act, 2003 to establish the payment security mechanism in favour of the Petitioner. (On admission)
	2.	17/MP/2019	AP&NRL	Petition under Section 79(1) (b) read with Section 79(1) (f) of the Electricity Act, 2003 inter alia seeking compensation on account of occurrence of Change in Law events relating to Power Purchase Agreements dated 18.12.2013 and 19.12.2013 entered into between the Petitioner and the Respondents(On admission)
	3.	356/MP/2018	APIPL	Petition under Section 79(1)(b) and (f) of the Electricity Act,

				2003 and Article 12 read with Article 16.3.1 of the PPA executed by the Petitioner and Solar Energy Corporation of India Limited dated 27.4.2018 seeking relief on account of a 'Change in Law' viz. the introduction of Safeguard Duty, resulting in additional recurring and non-recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the effective date of the PPA.(On admission)
	4.	13/MP/2019	MSUPPL	Petition claiming relief under Change in Law on account of imposition of Safeguard Duty)(On admission)
	5.	14/MP/2019	RSPPL	Petition seeking an appropriate mechanism for grant of adjustment/compensation to offset the financial/commercial impact of change in law events on account of imposition of safeguard duty on the import of solar cells and modules)(On admission)
	6.	19/MP/2019	ACME Jaipur	Petition seeking claiming relief under Change in Law on account of imposition of Safeguard Duty on the import of solar cells and modules (On admission)
	7.	342/MP/2018	ARSEPL	Petition seeking an appropriate mechanism for grant of an appropriate adjustment/ compensation to offset financial/ commercial impact of change in law events on account of imposition of safeguard duty on the import of solar cells and modules.
	8.	343/MP/2018	AJSPPL	Petition claiming relief under Change in Law on account of imposition of Safeguard Duty.
	9.	340/MP/2018	RSEPL	Petition under Section 79 of the Electricity Act,2003 read with Article 16.3.1 of the PPA dated 12.5.2016 seeking release of Performance Bank Guarantees arbitrarily and illegally retained by NTPC and seeking extension of time and deferral of the Scheduled Commissioning Date
	10.	36/MP/2018	RSL	Petition seeking directions for issuance of pending REC's and re-accreditation of the Petitioner's Project under the Renewable Energy Certificate Mechanism
	11.	269/MP/2018	AP(M)L	Petition under Section 142 of the Electricity Act, 2003 for non-compliance of direction dated 28.9.2017 in Petition No. 97/MP/2017.
	12.	224/MP/2017	NETCL	Petition under Sections 79(1)(d) of the Electricity Act, 2003 read with Regulations 54 and 55 of The CERC (Terms and Conditions of Tariff) Regulations, 2014.
	13.	228/MP/2017	BPSL	Petition under Section 79 (1) (f) of the Electricity Act, 2003 read with Regulation 32 of the CERC (Grant of Connectivity, Long Term Open Access in intra State Transmission and related matters) Regulations, 2009 .
	14.	68/MP/2017	DBPMPL	Petition seeking setting aside/quashing of invocation and encashment by the respondent of the Bank Guarantee furnished by the Petitioner in relation to the grant of LTA to the petitioner qua its proposed Thermal Power Project in Singrauli District, Madhya Pradesh and consequent direction to the respondent to reimburse the encashed amount along with interest to the petitioner
	15.	38/MP/2016 along with I.A.No.6/2018	LBPL	Petition under Sections 79(1) (c) read with 79(1) (f) and 79 (1) (k) of the Electricity Act, 2003 inter alia seeking a declaration that the factors/ events, namely delay in forest clearance of land for main plant cancellation of allocated coal block to the Petitioner, delay in clearance for construction of dedicated transmission line from Ministry of Power in the construction of the 2 x 660 MW Coal based thermal Power Plant located in Dhenkanal District Odisha for force majeure events under BPTA dated 24.2.2010
	16.	100/MP/2018	ME&IL	Petition filed under Section 79(1)(f) read with Section 79(1)(k) of the Electricity Act, 2003 along with Regulation 68 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking indulgence of the Commission to direct NTPC Vidyut Vyapar Nigam Limited to comply with the Order dated 11.10.2017 in Petition No. 16/MP/2014 by computing the delay suffered by the Generation Project due to force majeure eventualities and revise the Schedule Commercial Operation Date for the Generation Project.
8.2.2019 Friday At 2.30 P.M. Miscellaneous Petitions	1.	374/MP/2018	GUVNL	Petition under Section 79 (1)(b) of the Electricity Act, 2003 read with Article 18.1 of the Power Purchase Agreements (PPAs) dated 6.2.2007 and 2.2.2007 under 1000 MW Bid-1 and 1000 MW Bid-2 respectively, executed between Gujarat Urja Vikas Nigam Limited and Adani Power (Mundra) Limited for approval of

				amendments to the PPAs by way of Supplemental PPAs.
12.2.2019 Tuesday At 10.30 A.M. Review Petitions	1.	8/RP/2017	NTPC	Petition for review of order dated 19.12.2016 in Petition No. 312/TT/2014 .
	2.	9/RP/2017 alongwith I.A.No.15/2017	PKTCL	Petition for review of order dated 19.12.2016 in Petition No. 312/TT/2014 .
	3.	10/RP/2017 alongwith I.A.No.16/2017	PKTCL	Petition for review of order dated 16.1.2017 in Petition No. 384/TT/2014 .
	4.	16/RP/2017	NTPC	Petition for review of order dated 16.1.2017 in Petition No. 384/TT/2014
	5.	20/RP/2018	PGCIL	Petition for Review Of order Dated 22.2.2018 In Petition No.13/TT/2017.
	6.	21/RP/2018	PGCIL	Petition for review of order dated 3.4.2018 and order dated 26.4.2018 in Petition No.110/MP/2018.
	7.	27/RP/2018	PGCIL	Petition for review of order dated 28.5.2018 in Petition No. 146/MP/2017
	8.	28/RP/2018 alongwith I.A.Nos.61,62/2018	DEPL	Petition for review of order dated 14.11.2017 in Petition No. 183 / TT / 2016 (Interlocutory applications for condonation of delay and urgent interim order) .
	9.	29/RP/2018 alongwith I.A.No.64/2018 in Petition No.216/MP/2016	PGCIL	Petition for review of order dated 25.6.2017 in Petition No.216/MP/2016(Interlocutory application for stay of order dated 25.6.2017)
	10.	30/RP/2018	PGCIL	Petition for Review and Modification of Order Dated 29.6.2018 in Petition No. 133/TT/2017
	11.	34/RP/2018	PCKL	Petition for review of the order dated 20.7.2018 in Petition No. 229/MP/2017
	12.	41/RP/2018	THDC	Petition for review of tariff order dated 5.9.2018 in Petition No 165/GT/2017 for Koteshwar HEP (400 MW)
14.2.2019 Thursday At 10.30 A.M. Miscellaneous Petitions	1.	291/MP/2018	WCR	Petition under Section 79(1)(c) and 79(1)(h) of Electricity Act 2003 and CERC Open Access Regulations 2008 and CERC Inter-State Transmission Regulation 2009, for Deviation Settlement Account. (On admission)
	2.	85/MP/2014	PGCIL	Petitions read with appropriate provisions of the CERC (Grant of Connectivity, Long-term Access and Medium-term Open Access in Inter-State Transmission and related matters) Regulations, 2009 and CERC (Sharing of Interstate Transmission Charges and Losses) Regulations, 2010. And in the matter of Non- payment of transmission charges pertaining to LTA of 119.19 MW power from Mejia Unit#8 (DVC) by Damodar Valley Corporation (DVC), Kolkata (Received by way of Remand from APTEL)
	3.	122/MP/2017	EPGL	Petition for relinquishment of 250 MW of Long Term Access dated 4.12.2011 by the Essar Power Gujarat Limited (4x660-Phase-II) Thermal Power Plant at District Jamnagar in the State of Gujarat.
	4.	187/MP/2017	EPMPL	Petition for relinquishment of 750 MW of LTA out of total LTA of 1200 MW granted under BPTA dated 7.1.2009
	5.	144/MP/2017	NLC	Petition seeking upward revision of Technical Minimum of NLCIL Stations
	6.	200/MP/2017 alongwith I.A.No. 78/2018	NSL	Petition for payment of outstanding dues towards the power sold (Interlocutory application has been filed by CGPL for dismissal of the Petition)
	7.	18/MP/2018	AGEL	Petition under Section 79 (1) (c) and (f) and other applicable provision of the Electricity Act, 2003 read with Regulation 32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium Term Open Access in the inter-State transmission and related matters) Regulations, 2009 against the action of the respondent in threatening to cancel the open access and encashment of bank guarantee.
	8.	118/MP/2018	TRN	Petition under section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 for claiming compensation on account of events

				pertaining to change in law as per the terms of Power Purchase Agreement dated 25.07.2013 (PTC-PPA) executed between the Petitioner and the Respondent No. 6 and as per the terms of the back to back Power Purchase Agreement executed by PTC with Paschimanchal Vidyut Vitran Nigam Ltd Purvanchal Vidyut Vitran Nigam Ltd Madhyanchal Vidyut Vitran Nigam Ltd Dakshinanchal Vidyut Vitran Nigam Ltd
	9.	77/MP/2018	TRNEPL	Petition under Section 79 (1) (b) read with Section 79(1) (f) of the Electricity Act, 2003 seeking directions for applicability of the provisions of PTC-PPA signed between Petitioner and the Respondent No.6 and Procurers PPA signed between Respondent No.6 and Respondent No. 1 to 5, both dated 25.7.2013 for the purposes of calculation of Penalties due to less than 80% availability for a Contract Year.
	10.	324/MP/2018	UPCL	Petition filed under Section 79(1)(b) of the Electricity Act, 2003 read with Article 7(2)(b) of the Power Purchase Agreement dated 26.12.2005.
	11.	325/MP/2018	UPCL	Petition under Section 142 read with Section 79(1)(b) and (f) of the Electricity Act, 2003 read with Article 7.2(b) of the Power Purchase Agreement dated 26.12.2005
	12.	357/MP/2018	GTPL	Petition for approval for creation of security interest under Sections 17(3) & 17(4) of Electricity Act, 2003 over Petitioner No. 1's assets in favour of Petitioner No. 2 for the benefit of lenders and their agents for the purpose of financing Petitioner No. 1's Transmission Project.
	13.	381/MP/2018	KMTL	Petition for seeking approval under section 17 (3) and (4) of the Electricity Act, 2003 for creation of security interest by way of mortgage, hypothecation, charge or assignment over all the movable and immovable assets of Kohima -Mariani transmission limited and assignment of transmission licence in favour of the security trustee, acting on behalf of the lenders and for approval of documents creating security and of other documents in relation to the financing or refinancing of the transmission project build, owned, operated and maintained by Kohima Mariana transmission limited.
15.2.2019 Friday At 10.30 A.M. Public Hearing		Public Hearing		Public Hearing on Central Electricity Regulatory Commission RE-Tariff order 2019-20.
15.2.2019 Friday After Public Hearing Miscellaneous Petitions	1.	18/MP/2019 Alongwith I.A.No.13/2019	CAPL	Petition under Section 79 of the Electricity Act, 2003 read with Article 17 of the PPA dated 23.3.2007 between Coastal Andhra Power Limited and Distribution licensees of States of Andhra Pradesh, Telangana, Maharashtra, Karnataka and Tamil Nadu seeking reference of disputes between CAPL and Procurers to Arbitration(Interlocutory application for interim stay) (On admission)
	2.	169/MP/2016	KSKMPL	Petition for adjudication of claim towards compensation arising out of change in Law and consequential reliefs as per provisions of the PPA dated 31.7.2012 executed between the Petitioner and Respondents Nos. 1, 2,3 and 4.
	3.	176/MP/2016	KSKMPL	Petition under section 79 (1) (f) of the Electricity Act, 2003 for adjudication of disputes arising under the Power Purchase Agreement dated 31.7.2012 between the Petitioner and the Respondents
	4.	463/MP/2014	GMRVPL	Petition under Section 79 (10) (f) of the Electricity Act.2003 for a direction to the Respondents to pay Additional Fixed Charge of Rs.0.439/KWH for the balance period of the PPA
	5.	183/MP/2015	MEPL	Petition under Section 79 (1) (f) red with section 79 (1) (b) of the Electricity Act,2003 for the adjudication of disputes over an increase in tariff sought by the petitioner for its power plant selling power to Andhra Pradesh and Telangana licensees
	6.	217/MP/2016	TPCIL	Petition for compensation under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Article 10 of the Power Purchase Agreement dated 1.4.2013 entered into between petitioner and the distribution Companies in the States of Andhra Pradesh and Telangana
	7.	112/MP/2015	GMRKEL	Petition for statutory framework governing procurement of power through competitive bidding and Article 10 of the Power purchase Agreements dated 09.11.2011 executed between GMR kamalanga Energy limited and Bihar State power 9holding0 Company Limited for compensation due to Changes in law

				impacting revenues and costs during the operating period. (Received by way of Remand)
	8.	197/MP/2016	DVC	Requirement of revenue in relation of Pension and Gratuity of employees and retired employees during the tariff period 2014-19
	9.	4/MP/2017	MPL	Petition under Section 79(1)(f) and 79(1)(b) of the Electricity Act, 2003 in connection with the disputes and differences arising under the Power Purchase Agreement dated 18.07.2008 between the Petitioner and Respondent
	10.	5/MP/2017	MPL	Petition under Section 79(1)(f) and 79(1)(b) of the Electricity Act, 2003 in connection with the disputes and differences arising under the Power Purchase Agreement dated 12.05.2008 between the Petitioner and Respondent
	11.	94/MP/2017	BALCO	Petition under Section 79 (1)(f) of the Electricity Act, 2003 read with the relevant provisions of CERC (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 for seeking quashing of notices dated 16.3.2017, 24.3.2017, 6.4.2017 and e-mail dated 19.4.2017 sent by the Power Grid Corporation of India Ltd and refund of the payments made under protest by the Petitioner against the impugned invoices .
	12.	117/MP/2017	DBPL	Petition seeking direction to the Respondent to pay the tariff considering 1.8.2015 to 31.3.2016 as the First Contract Year in terms of Schedule 8 of the Power Purchase Agreement 19.8.2013 executed between the Petitioner and the Respondent
	13.	222/MP/2017	KSKMPCL	Petition under Section 79(1)(b), 79(1)(f) and other applicable provisions of the Electricity Act, 2003 for adjudication of disputes with the respondent with regard to the tariff payable under the Power Purchase Agreement dated 27.11.2013
	14.	119/MP/2017	RSTEPL	Petition under Section 79 of the Electricity Act, 2003 for Extension of Scheduled Commissioning Date.
Supplementary List for hearing on 15.2.2019	1.	31/MP/2019 alongwith I.A.No.18/2019	PGCIL	Petition under Regulations 12 and 13 of the Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) Regulations, 2014, read with Regulations 111 and 112 of the CERC (Conduct of Business) Regulations, 1999 seeking relaxation of the proviso to Regulation 7(1), Regulations 7(10) and 7(11a) of the Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) Regulations, 2014, as amended vide Amendment dated 20.11.2018.(Interlocutory application seeking interim direction)(On admission)
19.2.2019 Tuesday At 10.30 A.M. Transmission Tariff Petitions	1.	257/TT/2018	PGCIL	Petition for determination of transmission tariff from anticipated DOCO to 31-03-2019 for Transmission Asset ?(i) LILO of Kurnool-Thiruvallam 765kV D/C line at Cuddapah (ii) Cuddapah-Hindupur 400kV (Quad) D/C line (iii) Establishment of 765/400kV substation at Cuddapah with 2X1500MVA Transformer (GIS) alongwith associated bays and 2X240MVAR Bus Reactors (iv) 2X80MVAR Switchable Line Reactor and 02 nos 400kV line bays at Hindupur Substation under ?System Strengthening-XXIV in Southern Region?.
	2.	237/TT/2018	PGCIL	Petition for determination of transmission tariff from anticipated DOCO to 31.3.2019 for 05 Nos of Transmission Assets under North Eastern Region Strengthening Scheme-IV (NERSS-IV) for 2014-19 Tariff Block Period in North-Eastern Region.
	3.	239/TT/2018	PGCIL	Petition for determination of transmission tariff from DOCOs to 31.3.2019 for Asset I: 1 Nos of OPGW link under Central Sector (10.70 Km); Asset-II: 05 Nos of OPGW link under DVC Sector portion (52.527 Km); Asset-III: 04 Nos of OPGW link under WBSETCL Sector (4.794 Km); Asset-IV: 01 Nos of OPGW link under BSPTCL Sector (6.00 km); Asset-V: 02 Nos of OPGW link under OPTCL Sector (5.50 Km) and Asset-VI: 01 Nos of OPGW link under DVC Sector (69.182 Km) under the project fibre optical communication system in lieu of existing Unified Load Dispatch and Communication(ULDC) Microwave links in Eastern Region.
	4.	241/TT/2018	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2019 for 765 kV, 2 x 330 MVAR Switchable Line Reactors to be charged as Bus Reactor at Dharamjaigarh end in both ckt of Jharsuguda- Dharamjaigarh 765 kV D/C Line under Common System Associated with East Coast Energy Private Limited and NCC Power Projects Limited LTOA Generation Projects in Srikakulam Area B in Western Region.

	5.	242/TT/2018	PGCIL	Petition for determination of transmission tariff for Asset-I: 2 x 80 MVAR,400 kV Switchable Line Reactors for 400 kV D/C Agra-Sikar TL at Agra Sub-station Asset-II: 63 MVAR Line Reactor (to be used as Bus Reactor) connected to 400 kV Lower Subansiri-BNC-I Line Bay along with associated bays at 800 kV BiswanathChariali HVDC Converter terminal and Asset-III: 63 MVAR Line Reactor (to be used as Bus Reactor) connected to 400 kV Lower Subansiri-BNC-III Line Bay at 800 kV BiswanathChariali HVDC Converter terminal from DOCO to 31.3.2019 under the transmission system associated with North East Northern/Western interconnector project.
	6.	243/TT/2018	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2019 for Expansion and Replacement of existing SCADA/EMS System at SLDC's of Northern Region (NR ULDC Phase-II).
	7.	244/TT/2018	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2019 for determination of transmission tariff of Asset-I: Chittorgarh Ajmer 765 kV D/C line along with associated bays and 240 MVAR Switchable Line reactors at both end under Green Energy Corridors: Inter State Transmission Scheme (ISTS)- Part-B in Northern Region.
	8.	247/TT/2018	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2019 for assets under WRSS XVII for tariff block 2014-19 period.
	9.	253/TT/2018	PGCIL	Petition for determination of transmission tariff from anticipated DOCO to 31-3-2019 for ASSET-I: 1x 500 MVA, 400/220 kV/33 ICT and associated bays each at Warangal S/S, Khammam S/S, Gooty S/S and Kadapa S/S under System strengthening-XX in Southern region.
	10.	255/TT/2018	PGCIL	Determination of Transmission Tariff from DOCO to 31.03.2019 for Assets covered under NRSS-XXXII in Northern Region.
	11.	363/TT/2018	PGCIL	Petition for approval of transmission tariff from DOCO to 31.3.2019 for Asset-I: as per directive of Commission vide Order dated 1207.2018 in Petition 43/RP/2017 Under Transmission system associated with North East-Northern/Western Inter Connector-I project for tariff block 2014-19 period.
	12.	256/TT/2018	PGCIL	Petition for determination of Transmission Tariff from DOCO to 31-03-2019 for 1 nos 400KV bay each at Salem New (Dharmapuri) and Madhugiri for terminating Salem New (Dharmapuri)- Madhugiri 765KV S/C Line -2 (Initially charged at 400KV) being implemented under tariff based bidding and 1 no. 63MVAR line reactor at Madhugiri end of Salem New (Dharmapuri)- Madhugiri 765KV S/C Line -2 (Initially charged at 400KV) being implemented under tariff based bidding under "Common Transmission scheme associated with ISGS projects in Nagapattinam/Cuddalore area of Tamil Nadu -Part-A1 (b) " in Southern Region.
	13.	258/TT/2018	PGCIL	Petition for determination of transmission tariff from anticipated DOCO to 31-3-2019 for Transmission Asset 2 Nos 400kV line bays at Srikakulam for termination of Srikakulam Pooling Station - Garividi 400kV Quad D/c line under "Substation Works Associated With Strengthening Of Transmission System BeyondVemagiri" in Southern Region
	14.	259/TT/2018	PGCIL	Petition for determination of transmission tariff from actual/ anticipated DOCOs to 31.3.2019 for Assets (04 nos) associated with Eastern Region Strengthening Scheme XV (ERSS-XV) in Eastern Region.
	15.	261/TT/2018	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2019 for Asset 1- 1 no. 765 kV line bay at 765/400kV Bilaspur Pooling Station (for Sipat STPS (NTPC) - Bilaspur PS (PG) 765kV 3rd S/c) under POWERGRID Works associated with Additional System Strengthening for Sipat STPS in Western Region.
26.2.2019 Tuesday At 10.30 A.M. Miscellaneous Petition	1	345/MP/2018	MPPMC	Petition for treatment of power drawn by CTU connected 750 MW Rewa Solar Project during non-generation night hours and during shutdown periods and determination of tariff thereof (On admission) .
	2.	27/MP/2019	CSEPL	Petition under Section 79 (1) (b) of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement executed between the Petitioner and the Respondent No.1 for seeking declaration and relief for 'Change in Law' (On admission)

	3.	385/MP/2018	RIL	Petition under Regulation 111 of CERC (Conduct of Business Regulations,2009 read with the Regulation 14 of the CERC(Terms and Conditions for Recognition and Issuance of REC) Regulations 2010 and in Order dated 30.3.2017 in Petition No. 02/SM/2017 (On admission)
	4.	346/MP/2018	UPCL	Petition under Section 79 (1) (b) of the Electricity Act, 2003 read with Regulation 14 (3)(ii) of the CERC tariff Regulations, 2014, Article 1.1 (Change in Law) and 6.12 of the Power Purchase Agreements (PPAs) seeking regulatory certainty with respect to treatment of such cost for mandatory installation of additional systems in compliance with the Environment (Protection) Amendment Rules, 2015 issued by the Ministry of Environment, Forest and Climate Change dated 7.12.2015 for thermal power stations.
	5.	332/MP/2018	APMuL	Petition under Section 79 of the Electricity Act, 2003 read with Article 13 (Change in Law) of the Power Purchase Agreements (PPAs) dated 6.2.2007 (Bid‐01) and 2.2.2007 (Bid‐02) executed between Gujarat Urja Vikas Nigam Limited and Adani Power (Mundra) Ltd and the PPAs dated 7.8.2008 executed with Uttar Haryana Bijli Vitran Nigam Limited/ Dakshin Haryana Bijli Vitran Nigam Limited in respect of mandatory installation of additional systems in compliance with the Environment (Protection) Amendment Rules, 2015 issued by the Ministry of Environment, Forest and Climate Change dated 7.12.2015 for thermal power stations
	6.	29/MP/2018	IWISL	Petition seeking facilitation and long term open access to the SPV incorporated by the Petitioner to implement the wind power projects awarded to it under the scheme of Government of India (Ministry of New and Renewable Energy) dated 28.10.2016 for setting up of 1000 MW ISTS Connected Wind Power Projects.
	7.	70/MP/2018	GBL	Petition for a direction to the Respondent to refund the Back Up Supply Charges collected from the Petitioner, during the course of grant of Inter State Open Access to the Petitioner, by contravening and violating Central Electricity Regulatory Commission (Open Access in Inter-State Transmission) Regulations, 2008
	8.	73/MP/2018	SKPPL	Petition under Section 79 (1) (f) and (c) and other applicable provisions of the Electricity Act, 2003 read with Regulation 12 of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014, against the arbitrary acts and omissions of Teestavalley Power Transmission Limited
	9.	92/MP/2018 alongwith I.A.No.15/2018, 9/IA/2019	SEPL	Petition under Sections 79(1)(c) read with 79(1)(f) of the Electricity Act, 2003, inter-alia, seeking a direction to Respondent No. 1 to pay a sum of Rs. 112.39 crores, being the financial loss suffered by the Petitioner, on account of delay in commencement of the Long Term Access granted to the Petitioner, due to delay in implementation of the Transmission system falling in the scope of Respondent No. 1 obligations, along with interest on the same till the date of payment of the amount by Respondent No. 1 to the Petitioner(Interlocutory application filed by the Petitioner for referring the dispute to arbitration)
	10.	130/MP/2018	NTPC	Petition for extension of cutoff date of Vindhyachal Super Thermal Power Station, Stage-V (1x500 MW) from 31.3.2018 to 31.3.2019..
	11.	132/MP/2018 alongwith I.A.No.16/2019	PGCIL	Petition under section 19(1)(c) of the Electricity Act, 2003 for declaration of LILO of 400 kV S/C Vindhyachal-Korba Transmission line of the Petitioner at Mahan.(Interlocutory application for Impleadment).
	12.	135/MP/2018	KTL	Petition seeking payment of transmission tariff between the date of commissioning and date of charging of Element 2 and Element 3 of transmission assets of Kudgi Transmission Limited
27.2.2019 Wednesday At 10.30 A.M. Miscellaneous Petition	1.	23/MP/2019 alongwith I.A.No.15/2019	PGCIL (CTU)	Petition under Section 38(2) of the of the Electricity Act, 2003 read with Section 79(1)(c) and Section 79(1)(k) of the Act, alongwith (i) Central Electricity Regulatory Commission (Grant of Regulatory Approval for execution of Inter-State Transmission Scheme to Central Transmission Utility) Regulations, 2010; (ii) Regulation 111 & 114 of the Central Electricity Regulatory Commission (Conduct of Business)

			Regulations,1999 and (iii) Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 for Grant of Regulatory Approval for execution of the Transmission system for Solar Energy Zones in Rajasthan.(Interlocutory application for urgent hearing) (On admission)
2.	15/MP/2019	JPL	Petition under Section 79(1) (b) and 79 (1) (f) of the Electricity Act, 2003 for declaration that any variation in the cost of fuel 'invoiced' to the Petitioner, owing to any increase in rate of taxes, levies, cess or duties which includes but is not limited to royalty, central excise duty, S.E.D. CST, energy cess, sizing charges, surface transportation, and also enactment of new taxes/royalties on the coal cost which includes but is not limited to NMET, DMF, forest transit fee and PWD cess, imposed by the Central Government, State Government/Union Territory, or any other Government, being a component of invoiced rate of coal, is a pass-through cost as per the terms of the PPA dated 7.8.2008(on admission)
3.	327/MP/2018 alongwith I.A.No.87/2018	DIL	Petition under 79(1)(f) of the Electricity Act, 2003 for claiming compensation on account of occurrence of 'Change in Law' events as per Article 10.1.1 of the Case-1 long-term Power Purchase Agreement dated 27.11.2013 read with Addendum No. 1 dated 20.12.2013 entered into between Dhariwal Infrastructure Corporation Limited and Tamil Nadu Generation and Distribution Corporation Limited thereby resulting into additional recurring/non-recurring expenditure by Dhariwal Infrastructure Limited for supply of 100 MW Contracted Capacity from Unit 2 of its 2 x 300 MW Coal based thermal generating station located at Tadali, Chandrapur in the State of Maharashtra to Tamil Nadu Generation and Distribution Corporation Limited (Interlocutory application for claiming compensation on account of occurrence of 'Change in Law' events.) (On admission)
4.	I.A.No.23/2019 in Petition No. 194/MP/2017	NKTCL	Interlocutory application seeking quash tender dated 25.1.2019 having reference No. CC-CS/930-ER1/TW-3942/3/G1 issued by Power Grid Corporation of India Limited .
5.	138/MP/2018	DCMSHRIR AM	Petition Under Section 79 of The Electricity Act 2003 read with Regulation 14 and 15 of the Central Electricity Regulatory Commission (Terms and Conditions of Recognition and Issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010 challenging the illegal and Arbitrary Rejection of Grant Of REC application of the Petitioner by the Respondent.
6.	186/MP/2018	KSKMPCL	Petition under Sections 79 (1)(b), 79(1)(f) and other applicable provisions of the Electricity Act, 2003 for Issuing directions to the Respondents to refund the amounts deducted on various heads Contrary against the terms and Conditions of the Power Purchase Agreement Dated 31.7.2012 between the Petitioner and Respondent
7.	204/MP/2018	EWE	Petition under Sections 66,79 and other applicable provisions of the Electricity Act,2003 read with CERC (Terms and Conditions for recognition and issuance of Renewable Energy Certificate for Renewable energy generation) Regulations,2010.
8.	214/MP/2018 alongwith I.A.No.70/2018, 101/IA/2018	APMuL	Petition under Section 79 of the Electricity Act, 2003 read with Article 13 of the PPAs dated 7.8.2008 in order dated 28.3.2018 in Case No. 104/MP/2017.
9.	228/MP/2018	NTPC	Petition for extension of cut off date of Koldam Hydro Electric Power Project, from 31.3.2018 to 31.3.2020.
10.	229/MP/2018	PDPL	Petition under Section 79 (1) (b) and (f) and other applicable provisions of the Electricity Act, 2003.
11.	230/MP/2018	ERLDC	Petition under Section 142 of the Electricity Act, 2003 for violation of Regulation 10 of the DSM Regulations 2014 and for persistent default in payment of ERLDC charges stipulated under CERC (RLDC Fees & Charges and related matters) Regulations 2015
12.	248/MP/2018	NHPC	Petition for approval of Renovation and Modernization of Loktak Power Station (105 MW) in Manipur
13.	285/MP/2018	MPL	Petition for inclusion of liquidated damages deducted from Capital Cost and re-computation of true-up tariff for the period FYs 2011-14 and tariff for FYs 2014-19 pursuant to Order dated

				26.12.2017 in Petition No. 152/GT/2015 in respect of Maithon Right Bank Thermal Power Plant (Units I and II)(2 X 525 MW) of Maithon Power Ltd.
	14.	286/MP/2018	GMRWEL	Petition under Section 79 of the Electricity Act, 2003 for execution of the Orders dated 14.03.2018 passed in Petition No. 13/SM/2017 and 16.3.2018 in Petition No. 1/MP/2017; and initiation of proceedings under Section 142 of the Electricity Act, 2003 against Tamil Nadu Generation and Distribution Corporation Ltd. in relation thereto.
	15.	290/MP/2018	ACB	Petition under Sections 79(1)(c) read with 79(1)(k) of the Electricity Act, 2003 for allowing M/s S V Power Private Limited to use the dedicated transmission line (Petitioners plant to Bharari, Bilaspur Pooling station of PGCIL) on sharing basis along with other beneficiaries.
	16.	278/MP/2018	JITPL	Petition under Section 79(1)(c) & 79(1)(f) of the Electricity Act, 2003 read with Regulation 32 and the detailed procedure as envisaged under the central electricity regulatory commission (Grant of Connectivity, long term, medium term open access in Intra- State and related matters) Regulations, 2009
	17.	303/MP/2018	JITPL	Petition under Section 79(1)(c) & 79(1)(f) of the Electricity Act, 2003 read with Regulation 32 and the detailed procedure as envisaged under the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term, Medium Term Open Access in Intra State and related matters) Regulations, 2009
	18.	304/MP/2018	JITPL	Petition under Section 79(1)(b), 79(1)(c) & 79(1)(f) of the Electricity Act, 2003 read with Regulation 32 and the detailed procedure as envisaged under the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term, Medium Term Open Access in Intra State and related matters) Regulations, 2009
	19.	339/MP/2018	JITPL	Petition under Section 79(1)(b), 79(1)(c) & 79(1)(f) of the Electricity Act, 2003 read with Regulation 32 and the detailed procedure as envisaged under the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term, Medium Term Open Access in Intra State and related matters) Regulations, 2009.
	20.	265/MP/2018 alongwith I.A.No.80/2018	GBHPL	Petition under section 79 (1) (f) read with Section 142 of the Electricity Act, 2003 for issuance of direction for quashing of the letter dated 2.8.2018 issued by Power Grid Corporation of India Limited (PGCIL) whereby, PGCIL has wrongful and arbitrarily proceeded to impose transmission charges to the tune of Rs. 6.41 Crores upon the Petitioner towards Long Term Access (LTA) capacity 8.4 MW and also, through a subsequent letter dated 14.8.2018 threatened curtailment of Short Term Open Access with effect from 23.8.2018. The same is in direct contravention of the final Order passed in Petition No. 190/MP/2016 dated 31.5.2018.
	21.	269/MP/2017 alongwith I.A.No.98/2017	KPL	Petition under Section 79 (1) (c) and Section 79 (1) (f) of the Electricity Act, 2003 read with Clause 9 of the BPTA, Clause 11 of the TSA and Regulation 32 of CERC (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 for deferment of operationalization of LTA on account of Force majeure events (Interlocutory application for interim relief).
	22.	340/MP/2018	RSEPL	Petition under Section 79 of the Electricity Act,2003 read with Article 16.3.1 of the PPA dated 12.5.2016 seeking release of Performance Bank Guarantees arbitrarily and illegally retained by NTPC and seeking extension of time and deferral of the Scheduled Commissioning Date
28.2.2019 Thursday At 10.30 A.M. Transmission Tariff Petitions	1.	48/MP/2019	RWFPL	Petition under Regulation 32 and 33 A of the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term and Medium Term Open Access in inter-State transmission and related matters) Regulations, 2009 and Detailed Procedure of the Central Electricity Regulatory Commission, Delhi dated May 15, 2018 for extension of time for filing of documentation under Clause 5.1 and Clause 9.2 of the Detailed Procedure and Deemed Stage II Connectivity accorded by Power Grid Corporation of India Limited to Regen Wind Farm (Vagarai) Private Limited (On admission) .

2.	91/TT/2012	PGCIL	Petition for determination of transmission tariff of Parbati-III HEP in Northern Region (Remanded by APTEL)
3.	203/TT/2016	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2019 for Asset-I:400 kV D/C Meja-Allahabad transmission line alongwith associated bays at Allahabad under transmission system associated With Meja TPS in Northern Region(Received by way of Remand from APTEL)
4.	198/TT/2017	PGCIL	Petition for determination of transmission tariff for Transmission system for development of pooling station in Northern part of West Bengal and transfer of power from Bhutan to NR/WR.
5.	127/TT/2018	PGCIL	Determination of Transmission Tariff from DOCO to 31.03.2019 for Asset at Orai S/s under ?Inter-Regional System Strengthening Scheme in WR & NR (Part-B)? in Northern Region & Western Region.
6.	163/TT/2018	PGCIL	Determination of transmission tariff from actual DOCO to 31.3.2019for Asset: modification of 132 kV bus arrangement including switchgear to Double main (DM) scheme with GIS at 220/132 kV Birpara Sub-station under Eastern Region Strengthening Scheme XIV in Eastern Region.
7.	171/TT/2018	PGCIL	Petition for determination of transmission tariff from DOCO to 31.03.2019 for Asset: Replacement of 01 No. of 1x315 MVA, 400/220 kV ICT with 1x500 MVA, 400/220 kV ICT (2nd) at 400 kV Maithon S/S under Transmission System for ?Eastern Region System Strengthening Scheme-IX? in Eastern Region.
8.	174/TT/2018	PGCIL	Petition for determination of Transmission Tariff from DOCO to 31.03.2019 for assets under Conversion of Fixed Line Reactors to Switchable Line Reactors in Southern Region.
9.	177/TT/2018	PGCIL	Petition for determination of transmission tariff for Asset-I: 132 kV D/C Silchar-Hailakandi (AEGCL) Transmission line (Balance portion beyond LILO point) alongwith associated bays at Hailakandi (AEGCL) Substation from DOCO to 31.3.2019 under Transmission system associated with Pallatana GBPP and Bongaigaon TPS
10.	233/TT/2018	PGCIL	Petition for determination of transmission tariff from anticipated DOCO to 31.3.2019 for Transmission Asset-LILO of existing Neyveli TS-II Pondicherry 400KV S/c at NNTPS generation switchyard under Transmission system for evacuation of power from 2x500 MW Neyveli Lignite Corp. Ltd TS-1 in Southern Region.
11.	236/TT/2018	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2019 for "Western Region System Strengthening Scheme-V"for tariff block 2014-19 in Western Region.
12.	24/TT/2018	KPTCL	Approval under Regulation 86 of CERC (Conduct of business) Regulation, 1999 for determination of Tariff for Transmission Lines connecting between Karnataka and other neighboring states
13.	368/TT/2018	TPTL	Petition for determination of transmission tariff for circuit 1 (b) of 400 kv d/c Teesta III - Rangpo Section upto lilo point at Rangpo for control period of FY- 2014-19 .
14.	26/TT/2017	RRVNL	Petition for determination of tariff in respect of RVPN owned transmission lines / system connecting with other States and Intervening transmission lines incidental to inter-State transmission of electricity as per Central Electricity Regulatory Commission's order dated 14.3.2012 in Petition No:15 /SM/2012, for inclusion in the POC transmission charges in accordance with the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulation, 2009.(Reopened on account of Order dated 18.7.2018 in Review Petition No.47/RP/2017)
15.	87/TT/2017	MPPTCL	Petition for determination of Transmission Tariff for the Transmission Lines belonging to the Petitioner (MPPTCL) conveying electricity as deemed ISTS lines; in continuation to order dated 15.10.2015 under Petition No. 217/TT/2013 for inclusion of 2 Nos. 400 kV lines in computation of Point of Connection transmission Charges in accordance with the CERC (Terms & Conditions of Tariff) Regulations, 2009 and (Sharing of Inter-State Transmission Charges and Losses), Regulations, 2010.(Reopened on account of Order dated 16.7.2018 in Review Petition No.2/RP/2018)

Sd/-

